

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 482 of 1990.

Date of decision : April 28, 1992.

Bijaya Kumar Mohapatra ... Applicant.

Versus

Union of India and others ... Respondents.

For the applicant... **Mr. D. P. Dhalsamant, Advocate.**

For the respondents ...  Mr. A. K. Misra,
Sr. Standing Counsel (CAT)

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C O R A M :

THE HONOURABLE MR. K. P. PACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR.C.S.PANDEY, MEMBER (ADMINISTRATIVE)

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
 2. To be referred to the Reporters or not ? No
 3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

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JUDGMENT

K. P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays that the answer paper of the applicant in Paper II of the Examination for the post of Inspector of Post Offices be revalued.

2. We have heard Mr.D.P.Dhalsamant, learned counsel for the applicant and Mr.A.K.Misra, learned Senior Standing Counsel (CAT) for the respondents.

3. From the facts and the arguments advanced by counsel for both sides we are of opinion that the case has become infructuous and therefore it is disposed of accordingly.

No costs.

Chanday MEMBER (ADMINISTRATIVE) VICE-CHAIRMAN.

Central administrative T
Cuttack Bench, Cuttack.
April 28, 1992/Sarangi.